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STATUS REPORT BY THE GUJARAT POLLUTION CONTROL BOARD

SUBMITTED BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENECH,
PUNE

Ref: Order dated 17/05/2024, in the matter of

Original Application No.48 OF 2023 (WZ) “Akash Vyas Vs. State of Gujarat & Ors”

Matter raised in the petition: Illegal stone mines at distance of 100 Meter from village shampur tehsil modasa Dist – Arvalli mining activity is carried out in the said mines near the historical temple, school and ponds in violation of environmental norms, due to blasting of 200 bore well have got damaged also chemicals used in blasting activity which are contaminated the ponds water as results of which fishes dying.

Type of Activity: Black Trap mine with stone crushing unit.

PRESENT STATUS:

A. M/s Rameshsinh Khantusihn chauhan having mining lease mininig of Quartize – 30,000 TPA (1 Hecter – Servey No. Dunger pakki village davali Tal - Modasa)

- Having EC From Seiaa Vide Letter Dated 10/01/2021. (Proposal Number. SEIAA/GUJ/EC/1(a)/780/2021). (Annexure –A(1))
- Unit has obtained EC to CTE Vide Dated 30/09/2024. (Annexure –A(2))
- This unit is engaged Mining activity of **mining** lease mininig of Quartize – 30,000 TPA and visited on dated:- 28/04/2024 and it’s main observation is following:- (Annexure –A(3))
 1. Unit (M/s.Rameshsinh Chauhan, Survey no. Dungan Paiki, At:Davali, Davali-383320, Ta - Modasa, Dist -Aravalli.) is carried out mining activity without obtaining prior permission (CTE/CCA) of the Board.
 2. During visit dusting was observed as unit has not carry out regular wetting of mining area. Also unit has carried out illegal blasting.

Based on IR observation issued Closure of Direction vide dated:- 04/05/2024 (Annexure –A(4))and UGVCL has disconnected power supply of electricity on dated:- 17/05/2024 (Annexure –A(5))and Geological Mining department has Stoped virtual account cum royalty pass of M/s Rameshsinh Khantusihn chauhan on dated:- 30/05/2024. (Annexure –A(6))

B. M/s Chauhan Bhikhusinh Khumansinh having mining lease mininig of Quartize – 82,859 TPA (1 Hecter – Servey No. Dunger pakki village davali Tal – Modasa, District – Arvalli)

- Having EC From Seiaa Vide Letter Dated 05/06/2020. (Proposal Number. SEIAA/GUJ/EC/1(a)/406/2020). (Annexure –B(1))
- Unit has obtained EC to CTE Vide Dated 30/09/2024. (Annexure –B(2))
- This unit is engaged Mining activity of **mining** lease mininig of Quartize – 82859 TPA and visited on dated:- 28/04/2024 and it’s main observation is following:- (Annexure –B(3))
 1. Unit (M/s. Chauhan Bhikhusinh Khumansinh. at Dungan Paiki, At – Davali, Davali – 383320, Ta- Modasa, Dist- Aravalli) is operating plant without obtaining prior permission(CTE/CCA) of the Board.
 2. During visit dusting was observed as unit has not carry out regular wetting of mining area. Also unit has carried out illegal blasting.

Based on IR observation issued Closure of Direction vide dated:- 04/05/2024 (Annexure –B(4)) and UGVCL has disconnected power supply of electricity on dated:- 16/05/2024 (Annexure –B(5))and Geological Mining department has Stoped virtual account cum royalty pass of M/s Chauhan Bhikhusinh Khumansinh on dated:- 30/05/2024. (Annexure –B(6))

STATUS REPORT BY THE GUJARAT POLLUTION CONTROL BOARD

C. M/s Chauhan Rameshsinh Khantusinh (PCB ID-36707) is located at At Dungar, Shampur, Davali, – 382442 & TAL : Modasa & DIST : Aravalli. This unit is engaged with stone crushing activity.

- **Unit has obtained CCA No. AWH - 24322 Which Was Valid up to 08/06/2022 . (Annexure –C(1))**
- **This Unit was visited on dated:-28/04/2024 and it's main observation is following:- (Annexure –C(2))**
 1. Unit is operating without valid CCA of Board as it is expired on 08/06/2022.
 2. During visit this stone crusher unit is found not in operation.
 3. Unit has not covered one primary crusher and one secondary crusher with G.I Sheets.
 4. Vibrating screen is observed not properly covered and also conveyer belts are observed partly not covered.
 5. Unit is not operating water sprinkler at primary crusher.

Based on IR observation issued Notice of Direction vide dated:- 14/05/2024 . (Annexure –C(3))

D. M/s Chauhan Bhikhusinh Khumansinh (PCB ID - 18898) is located at PLOT NO:S.No, Davali, , Davli - 383320 TAL : Modasa, DIST : Aravalli,

- This unit is engaged with stone crushing activity.
- Unit has obtained CCA No. AW-39571 Which is Valid up to 20/11/2024 **(Annexure –D(1))**
- This Unit was visited on dated:-28/04/2024 and it's main observation is following:- **(Annexure –D(2))**
 1. During visit this stone crusher unit is found not in operation.
 2. Unit has not covered Vibrating screen properly.
 3. Unit has not covered two no. of conveyer belt with G I Sheets.
 4. Unit is not operating water sprinkler system at primary crusher.

Based on IR observation issued Notice of Direction vide dated:- 14/05/2024 . (Annexure –D (3))

For and behalf of GPCB



Ashvin Mistry

Unit Head – Himatnagar,
Head Office – Gandhinagar,
Gujarat Pollution Control Board

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Annexure - A(1)

DARPANA DHIMMAR
MEMBER SECRETARY
SEIAA (GUJARAT)



Government of Gujarat



STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/1(a)/2979/2015

By R.P.A.D
Date: 19-08-2015
Time Limit

Sub: Environment Clearance for mining of Quartzite proposal of Rameshbhai K. Chauhan [Lease Area: 01-00-00Ha existing] at Dungar P, Village: Davali Taluka: Modasa Dist: Aravalli State: Gujarat.....Mining project in Category 1 (a) of the Schedule of the EIA Notification dated 14/9/2006.

Dear Sir,

This has reference to 03 applications seeking environmental clearance for mining of Quartzite proposal from the Department of Geology & Mining, Gandhinagar along with the information in specified performa endorsed by the Asst. Geologist of Aravalli district, which is also duly verified by the Office of the Commissioner, Geology & Mining, Gandhinagar.

The brief information submitted by Commissioner, Geology & Mining, Gandhinagar as follows:

Sr. No	Name of Applicant	Lease Area in Hectare / Type	Location Address	Village	Taluka	Rate of Mining
1	Rameshbhai K. Chauhan	existing 01-00-00	Dungar P	Davali	Modasa	400 mt/m

A lease area of this proposal is being mining projects they fall under project / activity no. 1(a) of the Schedule of the EIA Notification, 2006. As individual lease area of each of the proposals is less than 50 Hectare, they fall under category B.

Since the project was categorized as 'B2', it does not require Public Consultation as per Para 7(i) iii. Stage (3) (e) of EIA Notification, 2006.

The SEAC, Gujarat had recommended 03 proposals to the SEIAA based on SEAC meeting held on dated 23.06.2015 where Assistant Geologist, Aravalli District, called for presentation and based on discussion SEAC Gujarat sent their recommendation for 03 proposals on dated 02.07.2015 to SEIAA to grant the Environment Clearance to these mining projects.

The proposal was considered by SEIAA, Gujarat in its meeting held on 17.07.2015 at Gandhinagar. After detailed deliberation and careful consideration, SEIAA hereby accords individual Environmental Clearance to above project under the provisions of the EIA Notification dated 14th September, 2006 subject to compliance of the following conditions.

SPECIFIC CONDITIONS:

1. Project proponent shall comply with all the guidelines and notifications issued by MOEFCC, New Delhi regarding cluster policy as part of compliance of orders of Hon'ble National Green Tribunal time to time.
2. If lease area of project proponent falls in the cluster and total borrowed area of the cluster fall under category B1 or A, as per the prevailing guidelines of MoEFCC, New Delhi, all the concerned procedures shall be followed up accordingly for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules such cluster.
3. If lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1 or A, EIA study shall be carried out for the said cluster as decided by the competent authority and EMP for the cluster shall be prepared based on outcome of the EIA study. In such a case, all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied within a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
4. No mining shall be undertaken outside the area specified in this Environmental Clearance.
5. Any change in lease area (Individual/cluster), survey number, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended time to time.

CONDITIONS :
A.1 WATER:

6. The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
7. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
8. Garland Drains, settling tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
9. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:

10. Effective safeguards, such as regular water sprinkling shall be out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
11. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
12. Only controlled blasting shall be practiced with all necessary care. Blasting operation shall be carried out only during the day time.
13. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
14. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
15. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
16. Fugitive emission in work place ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
17. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

18. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
19. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
20. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
21. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use.
22. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

23. Only controlled blasting shall be performed with all necessary care for protection of public, workers and property from fly rock and vibration risks.
24. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
25. When blasting is done, it shall be ensured that the persons have moved out of buildings and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.
26. Explosives for blasting shall be used only after taking requisite permission from the Director General of Mines Safety, Government of India. All necessary safety measures shall be taken and requisite license shall be obtained for storage of explosives.
27. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.

28. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
29. First Aid Box should be made readily available at the site.
30. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
31. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

32. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

33. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
34. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

35. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
36. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
37. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
38. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
39. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.
40. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife moments shall be existing in the lease area proposed for mining.
41. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
42. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
43. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
44. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Regional Office of the Ministry of Environment and Forests, Bhopal, on 1st June and 1st December of each calendar year by individual project proponent.
45. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
46. The project proponent shall have to get their Mining Plan approved by the competent authority, within a period of one year from the date of grant of environmental clearance.
47. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
48. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.

49. The project authorities shall inform the GPCB Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
50. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
51. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
52. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.
53. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
54. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
55. Project proponent shall ensure that Mining Plan of the proposed project will be prepared and approved by the competent authority within a period of one year from the date of grant of environmental clearance.
56. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
57. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
58. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

With regards,
Yours sincerely,

(DARPANA DHIMMAR)

Member Secretary

Issued to: Rameshbhai K. Chauhan
Dungar P, Vill: Davali Ta: Modasa
Dist: Aravalli

Served Through: The Geologist / Asst. Geologist, Geology & Mining Div., Collector Office, Dist. Aravalli.

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar-382010.
2. The Commissioner, Geology & Mining, Block No. 1/7th Floor, Udyog Bhavan, Sector - 11, Gandhinagar.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. Zonal Officer, Central Pollution Control Board, Parivesh Bhavan, Opp Ward Office, Ward Number 10, Subhanpura, Vadodara - 390 023
5. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
7. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
8. Select File

(DARPANA DHIMMAR)
Member Secretary

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LOCATION PLAN OF DAVLI QUARTZITE QUARRY LEASE AREA

VILLAGE- DAVLI, TALUKA- MODASA, DISTRICT- ARVALLI (GUJARAT)

AREA- 1.00.00 HECT., SURVEY NO.- DUNGAR PAIKI

LEASE HOLDER - CHAUGHAN RAMESHSINH KHATUSINH

PLATE NO.- 1



SCALE : NOT TO SCALE

QUARRY AREA



DATE OF SURVEY 29.08.2024
DRAWING No. SCSG/BT/M/P/H0598
IT IS CERTIFIED THAT THE PLAN & SECTIONS PREPARED IS CORRECT TO THE BEST OF MY KNOWLEDGE

Ramesh
RAMESHSINH CHAUGHAN
SHIVA CSG PRIVATE LIMITED
RQP/UDP/97720148


GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN

 Sector-10-A, **Gandhinagar** 382010

Phone : (079) 23222425

(079) 23222152

Fax : (079) 23232156

Website : www.gpcb.gov.in

Application For CTE after EC

File No : GPCB/ (PCB ID. - 96758)

CTE-76242

To,

M/s. Rameshsinh Chauhan,

, At:-Dawali Ta:-Modasa Dis:-Aravalli, At:-Dawali Ta:-Modasa Dis:-Aravalli,

City :Davlī ,

Dist : Aravalli ,

Taluka : Modasa

 Sub: **Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.**

 Ref: (1) Your online application No. **318935** dated **22/08/2024**

 (1) Environment Clearance issued by State Authority vide their letter no. **SEIAA/GUJ/EC/1(a)/2979/2015** Dated **19/08/2015**

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981** for manufacturing of products as mentioned into the Environment Clearance (EC) granted vide letter under reference no (2) above.

Consent To Establish Is Granted Subject To The Following Conditions: -

- 1) The validity period of this CTE shall be Seven Years from the issue of this order.
- 2) Applicant shall strictly comply with all conditions stipulated by competent authority in the order of Environment Clearance issued vide letter under reference No. : 2 above.
- 3) The applicant shall however , not without the prior concern of the Board. Bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the water Act - 1974, the Air - 1981 and the Environment (Protection) Act - 1986.


 For and on behalf of
 Gujarat Pollution Control Board

 N. D. Ajmera
 ROH Head - Himatnagar

- This order is issued to , **At:-Dawali Ta:-Modasa Dis:-Aravalli, At:-Dawali Ta:-Modasa Dis:-Aravalli, City :Davlī, Dist : Aravalli, Taluka : Modasa (96758)** for CTE amendment after obtaining EC.



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure - A(3)

PCB Id: 96758

1 Industry Details Rameshsinh Chauhan

Outward No: 25736-30/04/2024

Email : rameshsinh1958@gmail.com PLOT NO:, At:-Dawali Ta:-Modasa Dis:-Aravalli, At:-Dawali Ta:-Modasa Dis:-Aravalli, Davli - 383320
Telephone : 0 DIST : Aravalli, TAL : Modasa , SIDC : Not In Gide
Inspection Id : 791845 (Others/Higher Authority) Ro Name : Himatnagar

2 Type / Scale / Sector / Status : ORANGE / SMALL / Stone crushers / In Operation

3 Inspection Dt & Time : 28/04/2024 11:55 / Air , Water Person Contacted : Mr. Janak Patel (Manager)

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 01/11/2023 Production Start Dt : 01/11/2023 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 0.000 Dom : 1.500 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.700 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: TANKER

8 Disposal Mode of Industrial / Domestic : Not Specified / Not Specified

9 Discharge Pt / Final Receiving Body (Ultimate): SOAK PIT / NA

10 Status of water consent Under the Water Act,1974: - Last Inward:

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = NA

APCM Details : Dust Suppressor

No Data

No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :

30/04/2024

1/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 96758

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water	
e	- Electric Company Name (Power Supply)	UTTAR GUJARAT VIJ CO LTD	
p	- On East Direction of the location of the Company	Govt Land	
p	- On North Direction of the location of the Company	Govt Land	
p	- On South Direction of the location of the Company	Govt Land	
p	- On West Direction of the location of the Company	Govt Land	
o	- Production since (Date) or Proposed	01/11/2023	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	

General Observation

a	- Is the Industry in Operation ??	No.	This mining unit has not obtained CTE/CCA of the Board
a	- R.O File No	-	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	Yes	This mining unit has not obtained CTE/CCA of the Board
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	Yes	This mining unit has not obtained CTE/CCA of the Board
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	This mining unit has not obtained CTE/CCA of the Board
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	This mining unit has not obtained CTE/CCA of the Board
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	Not Applicable
g	- ph of Scrubbing Media as per requirement ??	No.	Not Applicable
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

Water Parameter

b	- Source of Water Supply	Tankers	
c	- W.W.G is EXCEEDING the CCA Limits	No.	This mining unit has not obtained CTE/CCA of the Board
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Not Required	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

30/04/2024

2/5 (Through XGN)



Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (96758)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

The quartzite stone mining units along with their associate stone crushing units, all namely Shri Rameshsinh Khatusinh Chauhan (Mining of Quartzite, PCB ID-96758), M/s. Bhikhusinh Khumansinh Chauhan (Mining of Quartzite, PCB ID- 97141) & M/s. Chauhan Rameshsinh Khatusinh Chauhan (Stone Crusher, PCB ID-36707), M/s. Chauhan Bhikhusinh Khumansinh (Stone Crusher, PCB ID-18898) located at Dungar paiki, Shampur-Davali, Ta. Modasa, Dist. Arvalli are visited with reference news article published in Sandesh Newspaper. The news article published is attached as document. Earlier these mines and their associated stone crushers units are visited on 30/09/2023 with reference to HO instruction whereas detailed inspection reports of stone crushers were put up in their respective PCB IDs and detailed inspection reports of above mentioned mining units were put up in PCB ID-46049. Now said mining units has obtained separate PCB ids, therefore detailed inspection report of the same are put up separately in respective above mentioned ids of mining units. This is quartzite mining unit of Shri Rameshsinh Khatusinh Chauhan located at Dungar paiki, village- Davli, Ta- Modasa, Dist.- Aravalli. This mining unit has obtained Environment Clearance from the State level Environment Impact Assessment Authority (SEIAA) vide No. SEIAA/GUJ/EC/1(a)/780/2021 on 10/06/2021 for mining of quartzite stone 30000 TPA with lease area 01 Ha. However, they have not obtained CTE and CCA of the Board for the operation of mining activity. Necessary written instruction is given to clarify and take necessary step for same. During visit mining activity is not going on (Photograph). Necessary written instruction is given to take appropriate step to prevent dusting when mining activity is carried out. During visit necessary written instruction is given to take necessary step and to carry out regular wetting of mining area and internal road to mitigate dusting due to vehicular movement. During visit it is learnt from contacted person that blasting for the mining operation is carried out by M/s Maa Jagdamba Enterprise and last blasting was carried out on 26/04/2024. As per specific condition no.22 of EC dated 10/06/2021, blasting is not permitted for mining activity. Necessary written instruction is given to comply with conditions mentioned in obtained EC. [598]-29/04/2024
~ RO Comments/Reply :visited wrto complaint-30/04/2024

I recommend : e. Recommend Notice of Dirn



Gujarat Pollution Control Board

PCB Id: 96758

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Point to point reason of recommendation for this action

carrying out mining without CTE & CCA, unit has carried out blasting for mining on 26/04/2024 against EC specific condition

W.C Notings: As per profile[598-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

૩) આપના Mining Area તથા internal road પર Vehicular Movementથી Dusting અટકાવવા પાણીનો નિયમીત છટકાવ કરવો અને જરૂરી પગલા લેવા.

૧) આપના દ્વારા કરવામાં આવતા Mining Operation માટે બોર્ડની CTE અને CCA મેળવેલ નથી તે બાબતે સ્પષ્ટતા કરવી અને જરૂરી પગલા લેવા.

૨) મુલાકાત સમયે Mining Activity બંધ જોવા મળેલ, આ Mining Activity દરમ્યાન Dusting ન થાય તેની તકેદારી રાખવી અને આ માટે જરૂરી પગલા લેવા.

૪) આપ દ્વારા મેળવેલ ECની શરતોનું ચુસ્તપણે પાલન કરવું.

Compliance Observed in this Inspections.

30/04/2024

4/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 96758

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (96758)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0	Not Applicable	-1	DSS			

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	mining of Quarzite	30000.000	30000.000 - M.T	30000.000	NA

F Raw material :

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.500	WWG : 0.700	Water Source	Remark
1	Domestic Purpose	1.500	0.700	Tankers	

H Solid Waste

Inspection Team : Dr. Sweta A. Patel, SSO - Mr N G Barad

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By (Dr. Sweta A. Patel, SSO)

30/04/2024

5/5 (Through XGN)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

R.P.A.D

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an mining lease namely **M/s. Rameshsinh Chauhan** at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli for Quartz stone mining activity.

AND WHEREAS you have not obtained CTE/CCA of the Board for the manufacturing of afore said product.

AND WHEREAS your industry was visited on dated: 28/04/2024 under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that;

1. Unit (M/s. Rameshsinh Chauhan. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli) is operating plant without obtaining prior permission (CTE/CCA) of the Board.
2. During visit dusting was observed as unit has not carry out regular wetting of mining area. Also unit has carried out illegal blasting.

AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

UNDER THE CIRCUMSTANCES, I **Ashvin Mistry Unit Head** as directed issue the direction under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 **with immediate effect** as under: -

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water supply **with immediate effect.**

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(Ashvin Mistry)

Unit Head – Himmatnagar

NO: GPCB/CCA-SK-685/ID-96758/

Date -: /05/2024

To,

M/s. Rameshsinh Chauhan

Dungar Paiki, At – Davali,

Davali – 383320,

Ta-Modasa, Dist- Aravalli.

Outward No:810567, 04/05/2024

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UGVCL

Uttar Gujarat Vij Company Ltd.

CIN - U40102GJ2003SGC042906

ઉ.ગુ.વી.કં.લી./મોડાસા-ગ્રામ્ય/ટેક/નંબર/૧૨૪૧

તારીખ:- ૧૮-૦૫-૨૦૨૪

પ્રતિશ્રી,

ચૌહાણ રમેશસિંહ ખાતુસિંહ,


ડુંગર પૈકી, દાવલી,

ગામ-દાવલી, તા-મોડાસા, જી-અરવલ્લી

વિષય:- આપના LTMD હેતુ માટેનું વીજ જોડાણ પુરવઠો બંધ કરવા બાબત

સંદર્ભ:- જીપીસીબી/સીસીએ-એસકે-૬૮૫/આઈડીલ૬૭૫૮/૮૧૦૫૬૭ / ૫૫ તારીખ ૦૪-૦૫-૨૦૨૪

ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, અત્રેની મોડાસા-ગ્રામ્ય પે.વી.ક. હેઠળ આપ ચૌહાણ રમેશસિંહ ખાતુસિંહ નામથી ગામ-દાવલી ખાતે LTMD હેતુ માટેનું વીજ જોડાણ ગ્રાહક નંબર ૨૪૪૦૧૦૦૯૭૨૦ ધરાવો છો. સદર વીજ જોડાણ વાળી જગ્યામાં ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ - હીમતનગર તરફથી સંદર્ભ પત્ર મુજબ તમોને મળેલ નોટિસ અન્વયે તથા તેના અનુસંધાને અત્રેની કચેરીને થયેલ આદેશ અનુસાર આપનું સદર વીજ જોડાણ ને આપવામાં આવતો વીજ પુરવઠો તારીખ ૧૭-૦૫-૨૦૨૪ ના રોજ બંધ કરવામાં આવેલ છે. વીજ જોડાણ બંધ કરતાં સમયે મીટર નંબર યુટીપી-૦૫૬૧૯૭૪ માં નોંધાયેલ છેલ્લા રીડિંગ ૯૮૫૮૯ છે.



નાયબ ઇજનેર

ઉ.ગુ.વી.કં.લી., પે.વી.ક.,

મોડાસા ગ્રામ્ય

Chaudhary Ramesh Singh
Ramesh Singh
Proprietor
Proprietor

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ભુસ્તરશાસ્ત્રીની કચેરી

ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું

C/G/08, જીલ્લા સેવાસદન, શામળાજી રોડ, મોડાસા, જી.અરવલ્લી

Email:- geologist-arv@gujarat.gov.in

ફોન નં. (૦૨૭૭૪-૨૫૦૧૮૭)

નં.જીકઅ/મકમ/NPS/પૂતેત/૨૦૨૪/ ૭૩૬

તા. ૩૦/૦૫/૨૦૨૪

પત્ર

શ્રી આપ્ત મિસ્ત્રી,

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ,

યુનિટ હેડ, હિંમતનગર, જી-સાબરકાંઠા

વિષય : લીઝોના વર્યુઅલ એકાઉન્ટ કોડ (ATR) બંધ કરવા પ્રાપ્ત

સંદર્ભ : (૧) આપ્ત્રીની કચેરીના પત્ર ક્રમાંક નં.GPCB/CCA-SK-685/ID-96758/ 810567,

તા.04/05/2024

(૨) આપ્ત્રીની કચેરીના પત્ર ક્રમાંક નં.GPCB/CCA-SK-686/ID-97141/ 810566,

તા.04/05/2024

સાહેબશ્રી,

અવિનય ઉપરોક્ત વિષય તેમજ સંદર્ભ દર્શિત પત્રોની વિગતે જણાવવાનું કે, શ્રી રમેશસિંહ ચૌહાણ ની મોજે-

દાવલી, તા-મોડાસા જિ-અરવલ્લીના સર્વે નં.ડુંગર પૈકીની સરકારી જમીનમાં ૧.૦૦.૦૦ હેક્ટર વિસ્તારમાં ક્વાર્ટાઈટ

ખનિજની તથા સંદર્ભ-૨ દર્શિત પત્રની વિગતે ભીખુસિંહ ખુમાનસિંહ ચૌહાણની મોજે-દાવલી તા-મોડાસા જિ-

અરવલ્લીના સર્વે નં.ડુંગર પૈકી સરકારી જમીનમાં ૧.૦૦.૦૦ હેક્ટર વિસ્તારમાં ક્વાર્ટાઈટ ખનિજની લીઝ આવેલ

છે. ઉક્ત વિગતે સંદર્ભ દર્શિત પત્રોથી બંને લીઝોના વર્યુઅલ એકાઉન્ટ કોડ (ATR) તાત્કાલિક ધોરણે બંધ કરવા

જાણવેલ આપ્ત્રીને જણાવવાનું કે ઉક્ત વિગતે બંને લીઝોના વર્યુઅલ એકાઉન્ટ કોડ (ATR) અત્રેથી બંધ (LOCK)

કરવામાં આવેલ છે. જે જાણ સારું.

બિડાણ:- ઉપર મુજબ

ભુસ્તરશાસ્ત્રીશ્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું
અરવલ્લી

S. M. SAIYAD, IFS
MEMBER SECRETARY
SEIAA (GUJARAT)



Government of Gujarat

Annexure - B(1)
STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/1(a)/ 406 /2020

Date:

5 JUN 2020

By R.P.A.D

Time Limit

Sub: Environment Clearance to Bhikhusinh Khumansinh Chauhan for mining of Quartzite from the Lease Area [Lease Area in Hectare & Type: 1.00.00 Ha] located at Survey No. Dungar paiki, Village: Davli, Taluka: Modasa, Dist: Arvalli, State: Gujarat. Mining project in Category 1 (a) of the Schedule of the EIA Notification dated 14/9/2006.

Ref: Your proposal No. SIA/GJ/PMIN/134/2019.

Dear Sir,

This has reference to application seeking environmental clearance for mining of Quartzite from the project proponent along with the information in specified performa endorsed by the Assistant Geologist of Arvalli district.

The brief information submitted are as follows:

Sr No	Name of Applicant	Lease Area in Hectare & Type	Survey No.	Village	Taluka	Rate of Mining
1.	Bhikhusinh Khumansinh Chauhan	1.00.00 Ha	Dungar paiki	Davli	Modasa	82859 TPA

Being a mining project, the above proposal falls under project / activity no. 1(a) of the Schedule of the EIA Notification, 2006. As the lease area of the proposal is less than 50 Hectare, it falls under Category B. Since the project was categorized as 'B2', it does not require Public Consultation as per Para 7(i) III. Stage (3) (e) of EIA Notification, 2006.

The SEAC, Gujarat has recommended the above proposal to SEIAA, Gujarat vide their letter dated 11/03/2020 for grant of environmental clearance based on the discussion held in the meeting of the SEAC held on 03/03/2020 wherein Asst. Geologist of Arvalli district was called for presentation.

The above proposal was considered by the SEIAA, Gujarat in its meeting held on 16/03/2020 at Gandhinagar. After detailed deliberation and careful consideration, the SEIAA, Gujarat hereby accord individual Environmental Clearance to above project under the provisions of the EIA Notification dated 14th September, 2006; subject to compliance of the following conditions.

SPECIFIC CONDITIONS:

1. Project proponent shall comply with all the guidelines and notifications issued by MOEFCC, New Delhi regarding cluster policy as part of compliance of orders of Hon'ble National Green Tribunal from time to time.
2. If lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1 or A, as per the prevailing guidelines of MoEFCC, New Delhi, all the concerned procedures shall be followed up accordingly for compliance of Environmental Laws/Notifications/Rules and under such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notifications/Rules for such cluster.
3. If lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1 or A, EIA study shall be carried out for the said cluster as decided by the competent authority and EMP for the cluster shall be prepared based on outcome of the EIA study. In such a case, all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
4. A brick/stone parapet wall of 3.5 feet surrounding to the excavated mine pit shall be constructed to prevent casualty.
5. Transportation route for vehicles carrying mineral shall have least minimum pass near human habitation. PP shall spend amount of CER after identifying activities in consultation with village gram panchayat. Validity of the EC shall be conterminous with validity of lease or thirty years whichever is early. Dust mitigation measures due to mining, handling of mineral, loading, unloading, transportation and other allied activities shall be implemented in letter and spirit similar to the applicable measures guided in Notification issued by MoEF&CC dated 25/01/2018 vide GSR 94(E).
Vide OM of MoEF&CC dated 16/01/2020, PP shall after ceasing mining operations, undertake re-grassing the

Office : Gujarat Pollution Control Board, "Paryavaran Bhavan" Sector-10 A, Gandhinagar-382010

Phone No.:- (079) 232-32152,232-41514 Fax No.:- (079) 232-22784

E-mail : msseiaagi@gmail.com Website:- www.seiaa.gujarat.gov.in

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mining area and any other area which have been disturbed due to their mining activities and restore the land to a condition which is fit for the growth of fodder, flora and fauna etc.

10. All the measures mentioned in approved mining plan shall be complied with in a letter and spirit
11. No mining shall be undertaken outside the area specified in this Environmental Clearance.
12. There shall be no Blasting for mining activity.
13. Any change in lease area (Individual/cluster), survey number, entailing capacity addition with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.

CONDITIONS:

A.1 WATER:

14. The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
15. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
16. Garland Drains, settling tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps, reject dumps to prevent silt and sediments flowing into any water body.
17. Domestic wastewater shall be disposed off through septic tank - soak pit.

A.2 AIR:

18. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
19. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
20. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
21. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
22. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
23. Fugitive emission in work place and ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
24. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF, Govt. of India.

A.3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

25. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
26. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.
27. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silting of water courses.
28. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use.
29. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.4 SAFETY:

30. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
31. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
32. First Aid Box should be made readily available at the site.
33. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in

occupational health and hygiene and its records shall be maintained.

34. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.

A.5 NOISE:

35. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

A.6 GREEN BELT DEVELOPMENT:

36. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
37. Drip irrigation system shall be used for the green belt development within the premises.

B. OTHER CONDITIONS:

38. The project proponent shall allocate the separate fund for Corporate Environment Responsibility (CER) in accordance to the MoEFCC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018 to carry out the activities under CER in affected area around the project. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEFCC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.
39. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
40. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
41. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
42. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
43. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.
44. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movement shall be existing in the lease area proposed for mining.
45. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken.
46. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
47. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose of environmental protection and management.
48. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the SEIAA, State Pollution Control Board and the Regional Office of the Ministry of Environment and Forests, Bhopal, on 1st June and 1st December of each calendar year by individual project proponent.
49. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
50. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
51. The Individual project proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.
52. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
53. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.

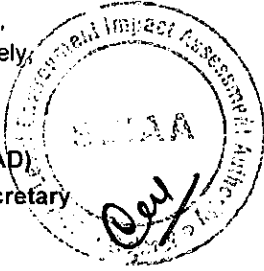


54. The project proponent in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Transboundary) Rules, 2008 along with their amendments and rules.
55. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.
56. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
57. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector.
58. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
59. This clearance is issued with respect to only environmental considerations and it does not imply that SEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
60. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
61. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

With regards,
Yours sincerely,



(S. M. SAIYAD)
Member Secretary



Issued to:

Bhikhusinh Khumansinh Chauhan
Village: Davli, Taluka: Modasa,
Dist: Arvalli, Gujarat

1324

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382010

Phone : (079) 23222425

(079) 23222152

Fax : (079) 23232156

Website : www.gpcb.gov.in

Application For CTE after EC

File No : GPCB/ (PCB ID. - 97141)

CTE-76238

To,

M/s. Chauhan Bhikhusinh Khumansinh.

Dungar pakki, At:-Dawali Ta:-Modasa Dis-Aravalli, At:-Dawali Ta:-Modasa Dis-

Aravalli,

City :Davli ,

Dist : Aravalli ,

Taluka : Modasa

Sub: **Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.**Ref: (1) Your online application No. 318934 dated 22/08/2024

(1) Environment Clearance issued by State Authority vide their letter no. DEIAA/ARAVALLI/EC/2018/5525 Dated 05/10/2018

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981** for manufacturing of products as mentioned into the Environment Clearance (EC) granted vide letter under reference no (2) above.

Consent To Establish Is Granted Subject To The Following Conditions: -

- 1) The validity period of this CTE shall be Seven Years from the issue of this order.
- 2) Applicant shall strictly comply with all conditions stipulated by competent authority in the order of Environment Clearance issued vide letter under reference No. : 2 above.
- 3) The applicant shall however , not without the prior concern of the Board. Bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the water Act - 1974, the Air - 1981 and the Environment (Protection) Act - 1986.

For and on behalf of
Gujarat Pollution Control Board

N. D. Ajmera
ROH Head - Himatnagar

- This order is issued to Dungar pakki, At:-Dawali Ta:-Modasa Dis-Aravalli, At:-Dawali Ta:-Modasa Dis-Aravalli, City :Davli, Dist : Aravalli, Taluka : Modasa (97141) for CTE amendment after obtaining EC.



Gujarat Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure - B(3)

PCB Id: 97141

1 Industry Details Chauhan Bhikhusinh Khumansinh

Outward No: 25735-30/04/2024

Email : marutimineral20@mail.com PLOT NO: Dungar pakki ,
At:-Dawali Ta:-Modasa Dis-Aravalli , At:-Dawali Ta:-Modasa Dis-Aravalli ,
Davli - 383320
Telephone : 0 DIST : Aravalli, TAL : Modasa , SIDC : Not In Gide
Inspection Id : 791847 (Others/Higher Authority) Ro Name : Himatnagar

2 Type / Scale / Sector / Status : ORANGE / SMALL / Stone crushers / In Operation

3 Inspection Dt & Time : 28/04/2024 12:35 / Air , Water Person Contacted : Mr. Rajesh Prajapati (Partner)

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 01/12/2023 Production Start Dt : 01/12/2023 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 0.000 Dom : 2.000 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 1.200 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: TANKER

8 Disposal Mode of Industrial / Domestic : Not Specified / Not Specified

9 Discharge Pt / Final Receiving Body (Ultimate): SOAK PIT / NA

10 Status of water consent Under the Water Act,1974: - Last Inward:

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =0 , Process =0 , ETP Cap = 0 , Capacity of All = NA

APCM Details : Dust Suppressor

No Data

No Data

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : --- Water Cess Return : HW Monthly Return : Not Applicable

17 Last 3 Legal Action :

30/04/2024

1/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 97141

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updatations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water	
e	- Electric Company Name (Power Supply)	UTTAR GUJARAT VIJ CO LTD	
p	- On East Direction of the location of the Company	Govt Land	
p	- On North Direction of the location of the Company	Govt Land	
p	- On South Direction of the location of the Company	Govt Land	
p	- On West Direction of the location of the Company	Govt Land	
o	- Production since (Date) or Proposed	01/12/2023	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	

General Observation

a	- Is the Industry in Operation ??	No.	This mining unit has not obtained CTE/CCA of the Board
a	- R.O File No	-	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	Yes	This mining unit has not obtained CTE/CCA of the Board
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	Yes	This mining unit has not obtained CTE/CCA of the Board
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	This mining unit has not obtained CTE/CCA of the Board
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	This mining unit has not obtained CTE/CCA of the Board
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	Not Applicable
g	- ph of Scrubbing Media as per requirement ??	No.	Not Applicable
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

Water Parameter

b	- Source of Water Supply	Tankers	
c	- W.W.G is EXCEEDING the CCA Limits	No.	This mining unit has not obtained CTE/CCA of the Board
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Not Required	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	0	

Remarks :

30/04/2024

2/5 (Through XGN)



Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (97141)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

The quartzite stone mining units along with their associate stone crushing units, all namely Shree Rameshsinh Khatusinh Chauhan (Mining of Quartzite, PCB ID-96758), M/s. Bhikhsinh Khumansinh Chauhan (Mining of Quartzite, PCB ID- 97141) & M/s. Chauhan Rameshsinh Khatusinh Chauhan (Stone Crusher, PCB ID-36707), M/s. Chauhan Bhikhsinh Khumansinh (Stone Crusher, PCB ID-18898) located at Dungar paiki, Shampur-Davali, Ta. Modasa, Dist. Arvalli are visited with reference news article published in Sandesh Newspaper. The news article published is attached as document. Earlier these mines and their associated stone crushers units are visited on 30/09/2023 with reference to HO instruction whereas detailed inspection reports of stone crushers were put up in their respective PCB IDs and detailed inspection reports of above mentioned mining units were put up in PCB ID-46049. Now said mining units has obtained separate PCB ids, therefore detailed inspection report of the same are put up separately in respective above mentioned ids of mining units. This is quartzite mining unit of Bhikhsinh Khumansinh Chauhan located at Dungar paiki, village- Davli, Ta- Modasa, Dist.- Aravalli. This mining unit has obtained Environment Clearance from the State level Environment Impact Assessment Authority (SEIAA) vide No. SEIAA/GUJ/EC/1(a)/406/2020 on 05/06/2020 for mining of quartzite stone 82859 TPA with lease area 1.00 Ha. However, they have not obtained CTE and CCA of the Board for the operation of mining activity. Necessary written instruction is given to clarify and take necessary step for same. During visit mining activity is not going on (Photograph). Necessary written is given to take appropriate step to prevent dusting when mining activity is carried out. During visit necessary written instruction is given to take necessary step and to carry out regular wetting of mining area and internal road to mitigate dusting due to vehicular movement. During visit it is learnt from contacted person that blasting for the mining operation is carried out by M/s Maa Jagdamba Enterprise and last blasting is carried out on 21/04/2024. As per specific condition no.12 of EC dated 05/06/2020, blasting is not permitted for mining activity. Necessary written instruction is given to comply with conditions mentioned in obtained EC. [598]-29/04/2024

~ RO Comments/Reply :visited wrto complaint-30/04/2024

I recommend : e. Recommend Notice of Dirn



Gujarat Pollution Control Board

PCB Id: 97141

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Point to point reason of recommendation for this action

carrying out mining without CTE & CCA, unit has carried out blasting for mining on 21/04/2024 against EC specific condition

W.C Notings: As per profile[598-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

- ૧) આપના દ્વારા કરવામાં આવતા Mining Operation માટે બોર્ડની CTE અને CCA મેળવેલ નથી, તે બાબતે સ્પષ્ટતા કરવી અને જરૂરી પગલા લેવા.
- ૨) મુલાકાત સમયે Mining Activity બંધ જોવા મળેલ, આ Mining Activity દરમિયાન Dusting ન થાય તેની તકેદારી રાખવી અને આ માટે જરૂરી પગલા લેવા.
- ૪) આપ દ્વારા મેળવેલ ECની શરતોનું ચુસ્તપણે પાલન કરવું.
- ૩) આપના Mining Area તથા internal road પર Vehicular Movementથી Dusting અટકાવવા પાણીનો નિયમિત છટકાવ કરવો અને જરૂરી પગલા લેવા.

Compliance Observed in this Inspections.

30/04/2024

4/5 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 97141

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (97141)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Fugitive Emission	0	Not Applicable	-1	DSS			

D Details about Hazardous Waste Management :

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	mining of Quarzite	82859.000	82859.000 - M.T	82859.000	NA

F Raw material :

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.000	WWG : 1.200	Water Source	Remark
1	Domestic Purpose	2.000	1.200	Tankers	
2	Mnfg Process	0.000	0.000	Tankers	

H Solid Waste

Inspection Team : Dr. Sweta A. Patel, SSO - Mr N G Barad

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By (Dr. Sweta A. Patel, SSO)

30/04/2024

5/5 (Through XGN)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

R.P.A.D

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an mining lease namely **M/s. Chauhan Bhikhusinh Khumansinh.** at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli for Quartz stone mining activity.

AND WHEREAS you have not obtained CTE/CCA of the Board for the manufacturing of afore said product.

AND WHEREAS your industry was visited on dated: 28/04/2024 under Section (24) of The Air (Prevention and Control of Pollution) Act-1981 by authorized officers of the Board, during said visit it was observed that;

1. **Unit (M/s. Chauhan Bhikhusinh Khumansinh. at Dungar Paiki, At – Davali, Davali – 383320, Ta-Modasa, Dist- Aravalli) is operating plant without obtaining prior permission (CTE/CCA) of the Board.**
2. **During visit dusting was observed as unit has not carry out regular wetting of mining area. Also unit has carried out illegal blasting.**

AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

UNDER THE CIRCUMSTANCES, I **Ashvin Mistry Unit Head** as directed issue the direction under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 **with immediate effect** as under: -

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets.
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water supply **with immediate effect.**

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(Ashvin Mistry)

Unit Head – Himmatnagar

NO: GPCB/CCA-SK-686/ID-97141/

Date -: /05/2024

To,

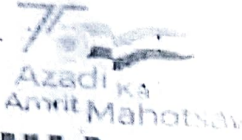
✓ M/s. Chauhan Bhikhusinh Khumansinh.

Dungar Paiki, At – Davali,

Davali – 383320,

Ta-Modasa, Dist- Aravalli.

Outward No: 810566, 04/05/2024



UG ICL

Uttar Gujarat Vij Company Ltd.

વિભાગીય કચેરી, શામળાજી રોડ, મોડાસા ફોન નં. (૦૨૭૭૪) ૨૪૬૬૪૮

નં.યુજીવીસીએલ/મોડાસા/ટેક-૨/ ૨૨૧૮

તારીખ : ૨૧/૦૫/૨૦૨૪

પ્રતિ.

શ્રી ચૌહાણ ભીખુસિંહ ખુમાનસિંહ,

વીજ જોડાણ નં-૩૩૩૪૨,

મુ.પો- દાવલી, તા-મોડાસા,

જી-અરવલ્લી.

વિષય: મોજે ગામ: દાવલી ખાતે આવેલ આપનું વીજ જોડાણ કાપવા બાબત.

સંદર્ભ:- ઇ-મેઇલ શ્રી નેહલ ડી. અજમેરા RO, GPCB- હિંમતનગર તા.06.05.24

ઉપરોક્ત વિષયના અનુસંધાને આપશ્રીને જણાવવાનું કે, તા.06.05.2024 ના રોજ ગુજરાત પ્રદૂષણ બોર્ડના ઇ-મેઇલથી આપનો થ્રી ફેઝ વીજ પુરવઠો કાપવાની સૂચના અન્વયે તા.16.05.2024 ના રોજ આપનો થ્રી ફેઝ વીજ પુરવઠો બંધ રાખવામા આવેલ છે. જે 247810 KWH મીટરના રીડિંગથી થ્રી ફેઝ વીજ પુરવઠો બંધ કરેલ છે. જ્યારે સિંગલ ફેઝ પુરવઠો ઉપરોક્ત ઇ-મેઇલથી ચાલુ રાખવા જણાવેલ છે. જેથી ચાલુ રાખવામા આવેલ છે. જે તમારી જાણ સારું.

કાર્યપાલક ઇજનેર

મોડાસા

નકલ સાદર રવાના:-

1. પ્રતિ અધિક્ષક ઇજનેર સાહેબશ્રી વર્તુળ કચેરી, હિંમતનગર.....જાણ સારું.
2. ઇ-મેઇલ: ro-gpcb-himm@gujarat.gov.in

Chauhan Bhikhusinh Khumansinh

Proprietor

159



ભુસ્તરશાસ્ત્રીની કચેરી

ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું

C/G/08, જીલ્લા સેવાસદન, શામલાજી રોડ, મોડાસા, જી.અરવલ્લી

Email:- geologist-arv@gujarat.gov.in

ફોનનં. (૦૨૭૭૪-૨૫૦૧૮૭)

નં.જીકઅ/મકઅ/NPS/પૂતેતા/૨૦૨૪/ 935

તા. 30/04/2024

પ્રતિ

શ્રી અશ્વિન મિસ્ત્રી,

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ,

યુનિટ હેડ, હિંમતનગર, જી-સાબરકાંઠા

વિષય : લીઝોના વર્યુઅલ એકાઉન્ટ કોડ (ATR) અંધ કરવા બાબત

સંદર્ભ : (૧) આપશ્રીની કચેરીના પત્ર ક્રમાંક નં.GPCB/CCA-SK-685/ID-96758/ 810567,

તા.04/05/2024

(૨) આપશ્રીની કચેરીના પત્ર ક્રમાંક નં.GPCB/CCA-SK-686/ID-97141/ 810566,

તા.04/05/2024

સાહેબશ્રી,

સવિનય ઉપરોક્ત વિષય તેમજ સંદર્ભ દર્શિત પત્રોની વિગતે જાણાવવાનું કે, શ્રી રમેશસિંહ ચૌહાણ ની મોજે-

દાવલી, તા-મોડાસા જિ-અરવલ્લીના સર્વે નં. ડુંગર પૈકીની સરકારી જમીનમાં ૧.૦૦.૦૦ હેક્ટર વિસ્તારમાં ક્વાર્ટાઈટ

ખનિજની તથા સંદર્ભ-૨ દર્શિત પત્રની વિગતે ભીખુસિંહ ખુમાનસિંહ ચૌહાણની મોજે-દાવલી તા-મોડાસા જિ-

અરવલ્લીના સર્વે નં. ડુંગર પૈકી સરકારી જમીનમાં ૧.૦૦.૦૦ હેક્ટર વિસ્તારમાં ક્વાર્ટાઈટ ખનિજની લીઝ આવેલ

છે. ઉક્ત વિગતે સંદર્ભ દર્શિત પત્રોથી બન્ને લીઝોના વર્યુઅલ એકાઉન્ટ કોડ (ATR) તાત્કાલિક ધોરણે અંધ કરવા

જાણાવેલ આપશ્રીને જાણાવવાનું કે ઉક્ત વિગતે બન્ને લીઝોના વર્યુઅલ એકાઉન્ટ કોડ (ATR) અત્રેથી અંધ (LOCK)

કરવામાં આવેલ છે. જે જાણ સારૂ.

બિડાણ:- ઉપર મુજબ

ભુસ્તરશાસ્ત્રીશ્રી
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતું
અરવલ્લી

R.C. HIMMATNAGAR
G. F. C. B.

Date :- 26/6/2024

No. 12494

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**GUJARAT POLLUTION CONTROL BOARD
REGIONAL OFFICE, HIMMATNAGAR**

33/34, "Adarsh Bunglows", Polytechnic Road, Motipura, Himmatnagar – 383 001, Dist.Sabarkantha
Phone: (02772) 229273 E-mail: himmatnagarask@gmail.com, Website: www.gpcb.gov.in
An ISO:9001:2008 & ISO-14001:2004 certified Organization

BY R. P. A. D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling) Rules'1989, amendment rules-2000, amended rules-2003 framed under the EP Act-1986.

And whereas Board has received consolidated consent application Inward No 123346 dated 09/06/2017 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

Chauhan Rameshsinh Khantusinh (GPCB ID-36707)
At.- Dungar,
Shampur,Davali,
Shampur-382442
Tal : Modasa, Dist : Aravalli.

- Consent Order No.: AWH-24322 date of Issue: 04/08/2017.
- The consents shall be valid up to 08/06/2022 for use of outlet for the discharge of trade effluent arising as a result of the unit of the following items/products:

Sr. No.	Product	Capacity
1	Quartzite Stone	500 MT/month

3. SPECIFIC CONDITIONS:

- Applicant shall strictly adhere all stipulated conditions mentioned in EC no. SEIAA/GUJ/EC/1 (a)/2979/2015 dated: 19/08/2015.
- Applicant shall have to comply with the CP Guideline prepared by National Productivity Council for the stone crushing units.
- Application shall have to comply with the GPCB guideline for stone crusher industry.
- Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

4. CONDITION UNDER THE WATER ACT 1974:

- The quantity of the water consumption for industrial purpose shall not exceed 0.5 KLPD.
- There shall be no any generation of industrial waste water from the manufacturing process and other ancillary industrial operations.
- The quantity of the domestic waste water (Sewage) shall not exceed 0.2 KLPD.
- Sewage shall be disposed of through Septic tank /soak pit system.

5. CONDITIONS UNDER AIR ACT 1981 :-

- There shall be no use of fuel hence there shall be no flue gas emission
- The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

5.3 Ambient air quality within the premises of the industry shall conform to the following standards.

PARAMETER	PERMISSIBLE LIMIT (Microgram/ M ³)	
	Annual	24 hrs Average
Particulate matter-10 (PM ₁₀)	60	100
Particulate matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

5.4 The concentration of Suspended Particulate Matter in ambient air at a distance of 3 to 10 meters from crusher shall not exceed 600 mg/NM³.

5.5 The applicant shall operate following Air pollution control measures so that the emission of particulate matter shall not exceed the concentration mentioned at above.

- Dust dome shall be provided in the unit.
- Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/loading/unloading activity.
- Screen classifier shall be adequately covered by G.I. Sheets to prevent the emission into the atmosphere due to screening/ grading activity.
- All conveyor belts shall be adequately covered by G.I. Sheet/ M.S. sheet only.
- Regular wetting of roads and ground shall be carried out to suppress the ground level dust within the premises and also to control the air borne dust emission due to wind velocity.
- All approach roads and ramps shall be metalled.
- Curtain or wall shall be provided surrounding the stone crusher unit.
- Display board shall be provided at entrance of stone crusher indicating survey no, name and address of owner and unit.
- Dust containment cum suppression system for the equipment
- Construction of wind breaking walls especially at charging hopper & crushing place.
- Green belt shall be developed along the periphery.
- Fine dust generated due to screening/ crushing/ grading shall be disposed off into abandoned mines.

5.6 The applicant shall operate Air pollution control equipment very efficiently and continuously so that the concentration particulate matter always conforms to the standards specified in condition No - 5.4 above.

5.7 The consent to operate the industrial plant shall lapse if at any time the concentration in the ambient air is not within the tolerance limits specified in the condition No:-5.3 above

5.8 The consent granted shall lapse at any time if any parameter or any condition of this consent order are not complied with.

5.9 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. **AUTHORISATION FOR THE MANAGEMENT , HANDLING & Transboundary Movement , rules, 2008 OF HAZARDOUS WASTES Form-2 (See rule 3 (c) & 5 (5)).**

Form for grant of authorization for occupier or operator handling hazardous waste.

6.1 **Chauhan Rameshsinh Khantusinh** is here granted authorization to operate facility for following hazardous wastes on the premises situated at - - Dungar, Shampur, Davali, Shampur-382442, Tal : Modasa, Dist : Aravalli.

.Sr. No	Waste	Quantity (MT/Yr.)	Schedule I	Facility
1.	Used or Spent Oil	0.010	I-5.1	Collection, storage and Reuse as lubricant OR Disposal by selling to registered Re-refiner units.

6.2 The authorization shall be up to 08/06/2022.

6.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. **GENERAL CONDITIONS: -**

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

7.2 Applicant shall also comply with the general conditions given in annexure I.

GUJARAT POLLUTION CONTROL BOARD
REGIONAL OFFICE, HIMMATNAGAR

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- 7.3 The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 7.4 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31 st January of every year.
- 7.5 In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board
- 7.6 As per "Public liability Insurance Act - 91" company shall get Insurance policy, if applicable.
- 7.7 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "Management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.8 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 7.9 In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 7.10 Unit shall take all concrete measures to show tangible results in waste Generation, reduction, voidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.
- 7.11 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 7.12 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including Waste water and air emissions and solid hazardous waste generated within the factory premises.

For and on behalf of
Gujarat Pollution Control Board


(M.S. Shukla)
Regional Officer

No:GPCB/SK/RO/CCA-745/ID-36707/

ISSUED TO:

Chauhan Rameshsinh Khantusinh (GPCB ID-36707)

At.- Dungar,

Shampur, Davali,

Shampur-382442

Tal : Modasa, Dist : Aravalli.

Copy to:

(1) Member Secretary, GPCB, Gandhinagar.

(2) Office Copy

Outward No: 16483, 20/05/2021



Gujarat Pollution Control Board

PCB Id: 36707

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Chauhan Rameshsinh Khantusinh

Outward No: 25737-30/04/2024

Email : onlymyself8866@gmail.com PLOT NO: At Dungar,
Shampur, Davali, ,
Shampur - 382442
Telephone : 9537712176 DIST : Aravalli, TAL : Modasa , SIDC : Not In Gide
Inspection Id : 791846 (Others/Higher Authority) Ro Name : Himatnagar

2 Type / Scale / Sector / Status : ORANGE / SMALL / Stone crushers / In Operation

3 Inspection Dt & Time : 28/04/2024 12:15 / Air , Water , Hazd Person Contacted : Mr. Janak Patel (Manager)

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 24/02/2017 Production Start Dt : 24/02/2017 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 0.500 Dom : 0.200 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.200 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Through tanker from outside.

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): Domestic: Soak Pit, Ind.: Nil / Domestic: Soak Pit, Ind.: Nil

10 Status of water consent Under the Water Act,1974: AWH-24322-08/06/2022 Last Inward:273569-25/01/2023[ONL]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =1, Process =0 , ETP Cap = 0 , Capacity of All =

APCM Details : Green Belt, Water Sprinkler, Wind Breaking Wall

No Data

Stack Attached to : Any Other

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL Water Cess Charges Pending : NIL

16 Last Env. Form V : 2021-2022 Water Cess Return : HW Monthly Return : 2023-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
22/02/2023	SCN	28/03/2023	,	706196	SCN	COM	737634
01/09/2022	SCN	10/10/2022	,	683859	SCN	APP	685665
14/07/2021	NOT	06/08/2021	31A,,	612612	NOT	COM	597119

Monthly Patrak Data : Last Return : 201705 HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

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Gujarat Pollution Control Board

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(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	UGVCL	
p	- On East Direction of the location of the Company	Open Land	
p	- On North Direction of the location of the Company	Approach Road	
p	- On South Direction of the location of the Company	Open Land	
p	- On West Direction of the location of the Company	Open Land	
o	- Production since (Date) or Proposed	24/02/2017	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	NA	
h	- Regd with T.S.D.F	----Not Regd with any TSDF	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	No.	
l	- CETP Name	----NOT a CETP Member	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	745	
a	- Is the Industry in Operation ??	No.	
b	- Industry Operating without CCA	Yes	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	Not Applicable
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	As per IR
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	No.	Not Applicable
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	Not Applicable
----	--	-----	----------------

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	Not Applicable
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	

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(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	-	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	Not Applicable
h	-	Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	-	
i	-	Technical capability and equipment complying with the SOP/Guideline?	No.	Not Applicable
j	-	Is unit complying the conditions given in SOP/Guidelines?	No.	Not Applicable
k	-	Facility is adequate for the applied process	No.	Not Applicable
l	-	Passbook is maintained?	No.	Not Applicable
m	-	Details of PLL, if applicable	-	
n	-	Details of safety aspects provided by the facility	-	
o	-	Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	No.	Not Applicable

Water Parameter

b	-	Source of Water Supply	Through tanker from outside.	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Not Applicable	
f	-	Treatment System ADEQUATE to handle existing effluent	Not Required	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (36707)

30/04/2024

3/6 (Through XGN)



Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

The quartzite stone mining units along with their associate stone crushing units, all namely Shri Rameshsinh Khatusinh Chauhan (Mining of Quartzite, PCB ID-96758), M/s. Bhikhsinh Khumansinh Chauhan (Mining of Quartzite, PCB ID- 97141) & M/s. Chauhan Rameshsinh Khatusinh Chauhan (Stone Crusher, PCB ID-36707), M/s. Chauhan Bhikhsinh Khumansinh (Stone Crusher, PCB ID-18898) located at Dungar paiki, Shampur-Davali, Ta. Modasa, Dist. Arvalli are visited with reference news article published in Sandesh Newspaper. The news article published is attached as document. Earlier these mines and their associated stone crushers units are visited on 30/09/2023 with reference to HO instruction whereas detailed inspection reports of stone crushers were put up in their respective PCB IDs and detailed inspection reports of above mentioned mining units were put up in PCB ID-46049. Now said mining units has obtained separate PCB ids, therefore detailed inspection report of the same are put up separately in respective above mentioned ids of mining units. This is stone crusher unit of M/s Chauhan Rameshsinh Khatusinh . Existing CCA of the unit is expired on 08/06/2022. Necessary written instruction is given to take necessary step for same. Moreover, CCA Renewal application and further CCA-Reapply application of the unit are rejected by the Board on 23/09/2022 and 13/01/2023 as reasons mentioned in said rejection order. During visit this stone crusher unit is found not in operation. Unit has provided one primary crusher, two secondary crushers and one vibrating screen (Photographs). During visit all crushers and vibrating screen are observed covered with GI sheets. During visit all conveyer belts are found covered with GI sheets. Unit has provided water sprinkler at primary crusher which is found not in operation during visit as plant is not in operation. Necessary written instruction is given to carry out regular wetting of unit premises & internal road. Necessary written instruction also given to develop dense green belt at periphery of unit premises.

[598]-30/04/2024

~ RO Comments/Reply :visited wrto complaint-30/04/2024

I recommend : e. Recommend Notice of Dirn

Point to point reason of recommendation for this action

not having valid CCA, associated mine has not obtained CTE & CCA

W.C Notings: As per profile[598-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



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(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

- ૪) આપના એકમ પરિસરની આસપાસ ઘટ green Belt Develop કરવો.
- ૨) મુલાકાત સમયે Stone Crusher Plant બંધ જોવા મળેલ.
- ૩) એકમ પરિસરમાં તથા Internal road પર નિયમીત પણે પાણીનો છટકાવ થાય તે બાબતે તકેદારી રાખવી.
- ૫) stone crusherની Guideline નું ચુસ્તપણે પાલન કરવું.
- ૧) આપના Stone Crusher Plantની CCAની અવધી પૂર્ણ થયેલ હોયતો બાબતે જરૂરી પગલાં લેવા.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૩) Stone crusherની Guidelineનું ચુસ્તપણે પાલન કરવું.	754559(30/09/23)	Still Pending
૨) આપના એકમ પરિસરમાં ઘટ Green Belt Develop કરવો.	754559(30/09/23)	Still Pending
૧) બોર્ડની CCAની અવધી પૂર્ણ થયેલ હોય તો તે બાબતે જરૂરી પગલા લેવા.	754559(30/09/23)	Still Pending
૪) મુલાકાત સમયે Stone Crusher plant બંધ જોવા મળેલ છે.	754559(30/09/23)	Fully Complied
૧) આપના એકમ પરિસરમાં ઘટ green belt develop કરવો.	706196(22/02/23)	Still Pending
૨) Stone crusher ની guideline નું ચુસ્તપણે પાલન કરવું.	706196(22/02/23)	Still Pending
૧) આપના એકમમાં રહેલ Primary Crusher અને Screen ને વ્યવસ્થિત સંપૂર્ણપણે GI Sheets થી કવર કરવા.	699550(03/01/23)	Fully Complied
૨) Stone crusher guidelines નો ચુસ્તપણે પાલન કરવું અને ગ્રીન બેલ્ટ વિકસાવવો.	699550(03/01/23)	Still Pending

30/04/2024

5/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 36707

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (36707)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1 Any Other	0	screen, crusher & conveyor belt cover	N.A	GRB,WSP,WBW	Not Used/N.A		

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.010-M.T	COL,CYC,REU,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Quartzite Stone	500.000	1000.000 - M.T	500.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Quartzite Boulders	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.700	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.200	0.200	Tankers	
2	Others	0.500	0.000	Tankers	

H Solid Waste

Inspection Team : Mr N G Barad - Dr. Sweta A. Patel, SSO

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Mr N G Barad)

30/04/2024

6/6 (Through XGN)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant **M/s. Chauhan Rameshsinh Khatusinh.** at Dungar, Shampur Davali, Shampur – 382442, Ta – Modasa, Dist – Aravalli engaged in production activity of Quartzite stone.

AND WHEREAS you have not obtained CTE/CCA of the Board for the manufacturing of afore said product.

AND WHEREAS during the inspection of your industrial plant on dated: **28/04/2024** under Section - 24 of the Air Act by the authorized officer of the Board it has been noticed that;

1. Unit is operating without valid CCA of Board as it is expired on 08/06/2022.
2. During visit this stone crusher unit is found not in operation.
3. Unit has not covered one primary crusher and one secondary crusher with G.I Sheets.
4. Vibrating screen is observed not properly covered and also conveyer belts are observed partly not covered.
5. Unit is not operating water sprinkler at primary crusher.

NOW THEREFORE, I **Ashvin Mistry Unit Head** Gujarat Pollution Control Board proposes to issue directions under Section 31-A of the Air Act-1981 as under: -

1. Why not issue direction under section 31 A of the Air (Prevention and Control of Pollution) Act to prohibit you for above said activity?
2. Why not to direct concerned authority to disconnect Power Supply and water supply of your unit?
3. You directed to comply with above mentioned non-compliance.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board



(Ashvin Mistry)
Unit Head - Himmatnagar

NO: GPCB/SK-CTE-213/ID-36707/

Dated - /05/2024

To,

✓ M/s. Chauhan Rameshsinh Khatusinh.

Dungar, Shampur Davali,

Shampur – 382442,

Ta – Modasa, Dist – Aravalli

Outward No: 811039, 14/05/2024

GUJARAT POLLUTION CONTROL BOARD

REGIONAL OFFICE : HIMMATNAGAR



In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling) Rules'1989, amendment rules-2000, amended rules-2003 framed under the EP Act-1986.

And whereas Board has received consolidated consent application inward No 168452 dated 21/11/2019 for the Renewal of Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

Chauhan Bhikhusinh Khumansinh (GPCB ID-18898)

At-Davli,

Davli -383320

Tal : Modasa, Dist : Aravalli.

1. Consent Order No.: AW-39571 date of Issue: 29/11/2019.
2. The consents shall be valid up to 20/11/2024 for use of outlet for the discharge of trade effluent arising as a result of the unit of the following items/products:

Sr. No.	Product	Capacity
1	Grit, Metal, Kapchi	13,000 MT/Month

3. SPECIFIC CONDITIONS:

1. Unit shall purchase the raw materials for its stone crusher plant only from the mines which have obtained necessary EC permission from competent Authority.
2. Applicant shall have to comply with the CP Guideline prepared by National Productivity Council for the stone crushing unit.
3. Application shall have to comply with the GPCB guideline for stone crusher industry.
4. NOC from CGWA shall be obtained as per order of Hon. National Green Tribunal for the withdrawal of ground water at rate of 1.4 KLPD

4. CONDITION UNDER THE WATER ACT 1974:

- 4.1 The quantity of the water consumption for industrial purpose shall not exceed 1 KLPD.
- 4.2 There shall be no any generation of industrial waste water from the manufacturing process and other ancillary industrial operations.
- 4.3 The quantity of the domestic waste water (Sewage) shall not exceed 0.300 KLPD.
- 4.4 Sewage shall be disposed of through Septic tank /soak pit system.

5. CONDITIONS UNDER AIR ACT 1981:-

- 5.1 There shall be no use of fuel hence there shall be no flue gas emission
- 5.2 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

5.3 Ambient air quality within the premises of the industry shall conform to the following standards.

PARAMETER	PERMISSIBLE LIMIT (Microgram/ M ³)	
	Annual	24 hrs Average
Particulate matter-10 (PM ₁₀)	60	100
Particulate matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

5.4 The concentration of Suspended Particulate Matter in ambient air at a distance of 3 to 10 meters from crusher shall not exceed 600 mg/NM³.

5.5 The applicant shall provide and operate following Air pollution control measures so that the emission of particulate matter shall not exceed the concentration mentioned at above.

- Dust dome shall be provided in the unit.
- Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/loading/unloading activity.
- Screen classifier shall be adequately covered by G.I. Sheets to prevent the emission into the atmosphere due to screening/ grading activity.
- All conveyor belts shall be adequately covered by G.I. Sheet/ M.S. sheet only.
- Regular wetting of roads and ground shall be carried out to suppress the ground level dust within the premises and also to control the air borne dust emission due to wind velocity.
- All approach roads and ramps shall be metalled.
- Curtain or wall shall be provided surrounding the stone crusher unit.
- Dust containment cum suppression system for the equipment
- Construction of wind breaking walls especially at charging hopper & crushing place.
- Green belt shall be developed along the periphery.
- Fine dust generated due to screening/ crushing/ grading shall be disposed off into abandoned mines.

5.6 The applicant shall operate Air pollution control equipment very efficiently and continuously so that the concentration particulate matter always conforms to the standards specified in condition No - 5.4 above.

5.7 The consent to operate the industrial plant shall lapse if at any time the concentration in the ambient air is not within the tolerance limits specified in the condition No:-5.3.

5.8 The consent granted shall lapse at any time if any parameter or any conditions of this consent order are not complied with.

5.9 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. CONDITIONS UNDER THE HAZ WASTE RULES:

6.1 Applicant shall strictly adhere with undertaking submitted vide dated 19/11/2018 about non applicability of Hazardous Waste Rules-2008 and subsequent amendment and thus shall not carry out any activity which attracts provisions of above rule.

7. GENERAL CONDITIONS: -


7.1 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.

7.2 In case of change of ownership/management the name and address of the new owners/partners/directors/ proprietor should immediately be intimated to the Board.

7.3 The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

- 7.4 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
 Between 6 A.M. and 10 P.M.: 75 dB(A)
 Between 10 P.M. and 6 A.M.: 70 dB(A)
- 7.5 Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 7.6 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 7.7 The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
 Gujarat Pollution Control Board


 (M.S. Shukla)
 Regional Officer

No:GPCB/Sk/RO/CCA-724/ID-18898/

ISSUED TO:

Chauhan Bhikhusinh Khumansinh (GPCB ID-18898)
 At-Davli,
 Davli -383320
 Tal : Modasa, Dist : Aravalli.

Copy to:

- (1) The Member Secretary, GPCB, Gandhinagar: **kind attention:** Unit head Himmatnagar...For information please.
- (2) Office copy of RO, Himmatnagar.

Outward No:15996,03/12/2019



Gujarat Pollution Control Board

PCB Id: 18898

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Chauhan Bhikhusinh Khumansinh

Outward No: 25738-30/04/2024

Email : nishantpatel2502@gmail.com PLOT NO:S.No,
Davali ,
Davli - 383320
Telephone : 9724250009 DIST : Aravalli, TAL : Modasa , SIDC : Not In Gide
Inspection Id : 791848 (Others/Higher Authority) Ro Name : Himatnagar

2 Type / Scale / Sector / Status : ORANGE / SMALL / Stone crushers / In Operation

3 Inspection Dt & Time : 28/04/2024 12:55 / Air , Water , Hazd **Person Contacted :** Mr. Rajesh Prajapati (Partner)

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 06/08/2012 Production Start Dt : 01/02/2017 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 1.000 Dom : 0.400 **Borewells:** 0

6 Waste Water generation / Discharge (klpd) : Ind : 0.000 Dom : 0.300 **Tubewells:** 0

7 Consumer No.(Electric Meter): Source of Water Supply: tanker

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Irrigation

9 Discharge Pt / Final Receiving Body (Ultimate): Dom: to soak pit via septic tank / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: AW-39571-20/11/2024 Last Inward:168452-21/11/2019[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

No Data

12 Whether Industry is a member of CETP ? No

13 Boilers=0 , DG Sets=0 , Flue Gas =1, Process =0 , ETP Cap = 0 , Capacity of All =

APCM Details : Dust Suppressor, Green Belt, Hood Cover, Water Sprinkler, Wind Breaking Wall

No Data

Stack Attached to : Any Other

14 TSDF Name : Not Regd with any TSDF

15 Lab Charges Pending : NIL **Water Cess Charges Pending :** NIL

16 Last Env. Form V : 2015-2016 **Water Cess Return :** **HW Monthly Return :** 2022-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
22/02/2023	NOT	15/04/2023	31A,,	706198	NOT	NOT	739188
01/09/2022	NOT	11/10/2022	31A,33A,,	683861	NOT	NOT	685799
14/07/2021	NOT	06/08/2021	31A,,	612610	NOT	COM	597118

Monthly Patrak Data : Last Return : 202912 **HAZD Waste Disposal :** NO DATA

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 2013, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 21	Meter Reading - 0, Kilo Litre - 0

30/04/2024

1/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 18898

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	UGVCL	
p	- On East Direction of the location of the Company	Agriculture area	
p	- On North Direction of the location of the Company	Agriculture area & revenue survey no.290	
p	- On South Direction of the location of the Company	Agriculture area	
p	- On West Direction of the location of the Company	Agriculture area	
o	- Production since (Date) or Proposed	01/02/2017	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	-	
h	- Regd with T.S.D.F	----Not Regd with any TSDF	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	No.	
l	- CETP Name	----NOT a CETP Member	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	724	
a	- Is the Industry in Operation ??	No.	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	N.A	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	Not Applicable
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	As per IR
d	- ALL APCMs are in operation	No.	During visit unit is not in operation
e	- SMF availability	Not Reqd	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	Not Applicable
h	- Ultimate Disposal of Scrubbing Media	N.A	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	Not Applicable
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Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	

30/04/2024

2/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 18898

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	-	
g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	Not Applicable
h	-	Installed capacity of the plant based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	-	
i	-	Technical capability and equipment complying with the SOP/Guideline?	No.	Not Applicable
j	-	Is unit complying the conditions gives in SOP/Guidelines?	No.	Not Applicable
k	-	Facility is adequate for the applied process	No.	Not Applicable
l	-	Passbook is maintained?	No.	Not Applicable
m	-	Details of PLL, if applicable	-	
n	-	Details of safety specs provided by the facility	-	
o	-	Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	No.	Not Applicable

Water Parameter

b	-	Source of Water Supply	tanker	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Not Applicable	
f	-	Treatment System ADEQUATE to handle existing effluent	Not Required	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (18898)

30/04/2024

3/6 (Through XGN)



Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

The quartzite stone mining units along with their associate stone crushing units, all namely Shri Rameshsinh Khatusinh Chauhan (Mining of Quartzite, PCB ID-96758), M/s. Bhikhusinh Khumansinh Chauhan (Mining of Quartzite, PCB ID- 97141) & M/s. Chauhan Rameshsinh Khatusinh Chauhan (Stone Crusher, PCB ID-36707), M/s. Chauhan Bhikhusinh Khumansinh (Stone Crusher, PCB ID-18898) located at Dungar paiki, Shampur-Davali, Ta. Modasa, Dist. Arvalli are visited with reference news article published in Sandesh Newspaper. The news article published is attached as document. Earlier these mines and their associated stone crushers units are visited on 30/09/2023 with reference to HO instruction whereas detailed inspection reports of stone crushers were put up in their respective PCB IDs and detailed inspection reports of above mentioned mining units were put up in PCB ID-46049. Now said mining units has obtained separate PCB ids, therefore detailed inspection report of the same are put up separately in respective above mentioned ids of mining units. This is stone crusher unit of M/s Chauhan Bhikhusinh Khumansinh. This Stone Crusher unit has valid CCA of the Board up to 20/11/2024. During visit this stone crusher unit is found not in operation. Unit has provided one primary crusher, three secondary crushers and one vibrating screen. During visit all crushers are found covered with G I Sheets, however vibrating screen is observed not covered adequately (Photograph). During visit two numbers of conveyor belts are found not covered with G I Sheets (Photograph). Unit has provided water sprinkler at primary crusher which is found not in operation during visit as plant is not in operation. During visit wetted ground is observed. Necessary written instruction is given to develop dense green belt at periphery of unit premises.

[598]-30/04/2024

~ RO Comments/Reply :visited wrto complaint-30/04/2024

I recommend : e. Recommend Notice of Dirn

Point to point reason of recommendation for this action

two numbers of conveyor belts are found not covered with G I Sheets, associated mine has not obtained CTE & CCA

W.C Notings: As per profile[598-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



Gujarat Pollution Control Board

PCB Id: 18898

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

- ૨) આપના એકમમાં રહેલ Screen ને યોગ્ય રીતે GI Sheets થી કવર કરવી.
- ૩) મુલાકાત દરમ્યાન stone crusher plant બંધ જોવા મળેલ.
- ૧) આપના stone crusherના બે Conveyer Belts જે ખુલ્લા છે તેને GI Sheets થી કવર કરવા.
- ૫) stone crusher Guidelineનું ચુસ્તપણે પાલન કરવું.
- ૪) આપના એકમ પરિસરમાં ઘટ્ટ green Belt Develop કરવો.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૪) આપના એકમ પરિસરમાં ઘટ્ટ Green Belt Develop કરવો.	754561(30/09/23)	Still Pending
૬) મુલાકાત સમયે Stone Crusher plant બંધ જોવા મળેલ છે.	754561(30/09/23)	Fully Complied
૫) Stone Crusherની Guidelineનું ચુસ્તપણે પાલન કરવું.	754561(30/09/23)	Still Pending
૩) આપના એકમના conveyer Belts જે ખુલ્લા છે તેને GI Sheets થી કવર કરવા.	754561(30/09/23)	Still Pending
૧) આપના એકમમાં રહેલ crusher જે ખુલ્લા છે તેને સંપૂર્ણ પણે કવર કરવા.	754561(30/09/23)	Fully Complied
૨) આપના એકમમાં રહેલ screenને યોગ્ય રીતે GI Sheets થી કવર કરવા.	754561(30/09/23)	Still Pending
૩) આપના એકમમાં એક Conveyer Belt જે ખુલ્લો છે તેને GI Sheets થી કવર કરવો.	706198(22/02/23)	Still Pending
૪) આપના એકમ પરિસરમાં ઘટ્ટ Green Belt Develop કરવો.	706198(22/02/23)	Still Pending
૧) આપના એકમમાં રહેલ Crushers જે ખુલ્લા છે તેને સંપૂર્ણપણે કવર કરવા.	706198(22/02/23)	Still Pending
૨) આપના એકમમાં રહેલ Screen ને યોગ્ય રીતે GI Sheets થી કવર કરવા.	706198(22/02/23)	Still Pending
૫) Stone Crusher ની guidelineનું ચુસ્તપણે પાલન કરવું.	706198(22/02/23)	Still Pending
૨) એકમમાં રહેલ screen ને સંપૂર્ણ પણે GI Sheets થી કવર કરવા	683861(01/09/22)	Still Pending
૩) એકમમાં રહેલ અમુક Conveyer belt જે ખુલ્લા છે તેને GI Sheets થી કવર કરવા	683861(01/09/22)	Partial Compliance
૪) એકમમાં Vehicular Moment થી થતા dusting ને અટકાવવા પાણીનો નિયમિત રીતે છંટકાવ કરવો.	683861(01/09/22)	Partial Compliance
૧) એકમમાં રહેલ primary crusherતેમજ એક secondary crusher જે ખુલ્લો છે તેને GI Sheets થી કવર કરવા	683861(01/09/22)	Still Pending
૫) Stone crusher ની Guideline નો ચુસ્તપણે પાલન કરવું અને ગ્રીન બેલ્ટ વિકસવો.	683861(01/09/22)	Partial Compliance

30/04/2024

5/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 18898

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (18898)

A Sample Details

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1 Any Other	0		N.A	DSS,GRB,HDC, WSP,WBW	Not Used/N.A	-----	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.010-M.T	COL,DEC,REU,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	kapachi	0.000	0.000 - M.T	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Rabble Stone	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1.400	WWG : 0.300	Water Source	Remark
1	Domestic Purpose	0.400	0.300	Borewell	
2	Mnfg Process	1.000	0.000	Borewell	

H Solid Waste

Inspection Team : Dr. Sweta A. Patel, SSO - Mr N G Barad

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Dr. Sweta A. Patel, SSO)

30/04/2024

6/6 (Through XGN)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE "AIR ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant M/s. Chauhan Bhikhusinh Khumansinh. at Davali, Davali – 383320, Ta – Modasa, Dist – Aravalli engaged in production activity of Grit, Kapachi, Metal.

AND WHEREAS the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH- 39571, valid up to 21/11/2024 for the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on dated: **28/04/2024** under Section - 24 of the Air Act by the authorized officer of the Board it has been noticed that;

1. During visit this stone crusher unit is found not in operation.
2. Unit has not covered Vibrating screen properly.
3. Unit has not covered two no. of conveyor belt with G I Sheets.
4. Unit is not operating water sprinkler system at primary crusher.

NOW THEREFORE, I Ashvin Mistry Unit Head Gujarat Pollution Control Board proposes to issue directions under Section 31-A of the Air Act-1981 as under: -

1. Why not issue direction under section 31 A of the Air (Prevention and Control of Pollution) Act to prohibit you for above said activity?
2. Why not to direct concerned authority to disconnect Power Supply and water supply of your unit?
3. You directed to comply with above mentioned non-compliance.

YOU ARE HEREBY directed to reply with compliance of points within 15 days on receipt of this notice of direction failing to which directions as proposed above will be deemed to be passed without further reference to you.

Outward No: 811037, 11/05/2024

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board



(Ashvin Mistry)

Unit Head - Himmatnagar

NO: GPCB/SK-CTE-202/ID-18898/

Dated - /05/2024

To,

✓ M/s. Chauhan Bhikhusinh Khumansinh

At - Davali,

Davali - 383320,

Ta - Modasa, Dist - Aravalli

Outward No: 811037, 14/05/2024